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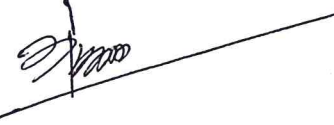
NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/150/2016  
NAME OF THE PETITIONER(S) : Madhu Dadha & 2 others  
NAME OF THE RESPONDENT(S) : M/s Dadha Securilockers Private Limited & 4 others  
UNDER SECTION : 397/398, 237, 402 & 403

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	G. Krishna Kumar	Counsel for petitioner	
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ORDER

Shri G Krishna Kumar, counsel for petitioner present. No representation on behalf of respondents. In spite of the directions given to the respondents, they are not cooperating with the Chartered Accountant for the purpose as per order dated 8.3.2017. He also submitted that the respondents were already set ex parte. Counsel for petitioner prayed short time for placing submissions for passing appropriate order and for directions to be given to the Chartered Accountant. Time extended at request. Put up on 02.08.2017 at 10.30 A.M.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)